

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 301**  
IB-172(ND)/2024

**IN THE MATTER OF:**

Ms. Savita Gupta

**.....APPLICANT/PETITIONER**

**Vs**

M/s. KSJM Spirits LLP

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anand Shankar, Mr. Sachin Mintri, Mr. Abhilekh Tiwari,  
Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

In compliance with the order dated 12.04.2024, the Applicant has filed Bank Statements showing disbursal of the loan amount to the Corporate Debtor and record of default issued by the NeSL.

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the Respondent.

The Applicant shall serve notice along with a copy of this application on the Respondent and file proof and affidavit of service within one week. The Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter on **16.05.2024**.

Sd/-

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**